

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3607
ANSWERED ON:03.09.2012
ILLEGAL SALE OF WEAPONS BY PERSONNEL
Owaisi Shri Asaduddin;Tewari Shri Manish

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Army units deputed in Jammu and Kashmir have been found involved in 104 cases of sale and purchase of different kinds of weapons as reported in the media recently and if so, the details thereof;
- (b) whether similar instances of improper weapon transactions had come to light in the border areas of Rajasthan also and if so, the details thereof;
- (c) the modus operandi that is intrinsic to these transactions;
- (d) whether these are serving or retired officers who have illegally disposed of their weapons and if so, the details thereof;
- (e) the number of such cases unearthed by the Government in the past 10 years from 1 April, 2002 to 1 April, 2012 and the action taken in each of these cases; and
- (f) the measures proposed to be taken by the Government to put a check on such activity?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

- (a) The veracity of information cannot be ascertained due to lack of knowledge.
- (b) to (f): A case relating to sale of Non-Standard Pattern (NSP) weapons by Army officers and JCO in violation of the provisions of Army Act / Special Army Order, has come to light. The matter has been investigated by the Army through a Court of Inquiry, which has found 74 army officers blameworthy. Out of 74 officers, 64 officers are serving officers and 10 officers are retired. Administrative / disciplinary action has been taken against 63 officers by the army. Besides, Standard Operating Procedure on disposal of Non Service Pattern Weapons has been revised to avoid recurrence of such incidents.